

ITEM NO.9

REGISTRAR COURT. 1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. APARNA AJITSARIA

Civil Appeal No(s). 6502/2023

THE STATE OF UTTAR PRADESH DISTRICT MAGISTRATE & ORS.Appellant(s)

VERSUS

SHANTI DEVI & ORS.

Respondent(s)

Date : 10-04-2024 This appeal was called on for hearing today.

For Appellant(s)

Ms. Ruchira Goel, AOR

For Respondent(s)

Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent nos.2 to 13 are duly represented.

Service is complete on respondent nos. 14.1 to 14.3 but none has entered appearance.

Ld. Counsel for the petitioner has not taken appropriate steps in respect of deceased respondent no.1 despite last opportunity having been granted. However, ld. Counsel seeks one weeks time on the ground that the details could not be collected. Granted as last and final opportunity. If steps are taken within the time granted, process as per rules and list again on 18.7.2024. If steps are not taken within the time granted, Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

APARNA AJITSARIA
Registrar